

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) Diary No(s). 59459/2024

[Arising out of impugned judgment and order dated 25-07-2024 in WP No. 833/2019 17-12-2024 in IA No. 15861/2024 in WP No. 833/2019 17-12-2024 in IA No. 15862/2024 in IA No. 15861/2024 passed by the High Court of Judicature at Bombay]

BALAJI UMATE &amp; ORS.

Petitioner(s)

VERSUS

SUNIL VISHWANATH MADAVI &amp; ORS.

Respondent(s)

Date : 20-12-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Dama Sheshadri Naidu, Sr. Adv.  
Mr. Gharote Anurag A, AOR  
Mrs. Kalyani Bhide Gharote, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

## O R D E R

1. Mr. Dama Sheshadri Naidu, learned senior counsel appearing for the petitioners, after raising few contentions, submits that the petitioners do not wish to press these matters and explore other legal options.

2. The Special Leave Petitions are accordingly dismissed as not pressed, reserving the liberty as aforesaid.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR